(ग) रेल सम्पत्ति को लगभग 16,400 रूपये को क्षति का अनमान है।

Setting up of Public Sector Enterprises with Soviet Technical Collaboration

4.43. Shri Ramachandra Ulaka: Shri Dhuleshwar Meina:

Will the Minister of Industry be plased to state:

(a) the number of public sector enterprises cur.ently under construction with Soviet technical collabora-"dion; and

(b) whether the progress in their construction is proceeding according to the Schedule?

The Minister of State in the Ministry of Industry (Shri Bibudhinitra Misra): (a) and (b). A statemint showing the requisite informition is laid on the lable of the House. [Placed in L brary. See .No. LT-6123/66].

Registered Iron and Steel Dealers

4244. Shri Ramachandra Ulaka: Shri Dhuleshwar Meena:

Will the Minister of **Iron and Steel** be pleased to state the number of registered iron and steel dealers in the country at present in each State and each Union Territory separately?

The Minister of Iron and Steel (Shri T. N. Singh); Two statements are laid on the Table of the House, [Placed in Library. See No. LT-6124/ 66].

Public Sector Industries

4245. Shrimati Ramdulari Sinha: Will the Minister of Industry be pleased to state:

(a) whether in view of the observations made by the Congress President at the last Jaipur Session, Government propose to expand the public sector; and

(b) if so, in what manner?

The Minister of State in the Ministry of Industry (Shri Bibudhendra Misra): (a) and (b). Government's present policy is in consonance with what was slated by the President of the Indian National Congress at the last Jaipur session, and subject - 10 plannej targets and available resources. Government will endeavour to expand the public sector not only in the industries listed in the Schedule 'A' of the Industrial Policy Resolution but also in other industries, including consumer industries,

Indian Vessels for Import of Dates and Dry-fruits

4246. Shri P. C. Barman; Shri B. K. Das; Shri S. C. Samanta; Shrimati Savitri Nigam;

Will the Minister of Commerce be pleased to state:

(a) whether it is a fact that the prices of imported dates and dry fruits from P.rsian Gulf areas have increased monifold since the introduction of Leensing system;

(b) if so what were the prices during th₂ O.G.L. period and what they are at present;

(c) how much forsign exchange was involved during O.G.L. period and how much is involved at present to import the same cargous; and

(d) whether it is also a fact that during O.G.L. period the Indian sailing vessels used to carry full cargo from these areas?

The Minister of Commerce (Skri Manubhai Shah): (a) to (v). Licensing was first introduced in respect of dry fruits, other than dates, from January, 1950 and in respect of dates from January, 1957. The present system of licensing for both was introduced from Ortober, 1962 and the period prior to that is considered to be the O.G.L, period. From the information readily available two Statements have been prepared and 12503 Written Answers VAISAKHA 2, 1888 (SAKA) Written Answers 12504

are laid on the Table of the House [Placed in Library. See No. LT-6125/ 66] indicating:—

- (i) in respect of dry fruits other than dates, the total quantity, total value in foreign exchangs, and average declared value per unit of imports in respect of each of the years 1948-52 and the year 1963-65; and
- (ii) in respect of dates, the total quantity, total value in foreign exchange, and average declared value per unit of imports during the years 1954-58 and 1963-1965.

(d) The requisite information is being collected and will be laid on the Table of the House in due course.

Import-Export Control Employees' Association

4247. Shri Vasudevan Nair: Shri Warior:

Will the Minister of Commerce be pleased to state:

(a) whether Government have received an application for recognition from the Import-Export Control Employees' Association; Bombay; and

(b) if so, the decision taken in the matter?

The Minⁱster of Commerce (Shri Manubhai Shah); (a) Yes, Sir.

(b) The Central Civil Services (Recognition of Service Associations) Rules, 1959, have become invalid as of a decision result bv the Supreme Court. The question of amendment of these rules is under the consideration of the Ministry of Home Affairs. After these rules are amended, the question of recognition of the Association will be taken un. C.C.I.&E. has, however, been advised to deal with the Association without insisting formal On recognition.

धाकस्मिक धवकाझ संबंधी धादेश

4248. भी जगदेव सिंह सिद्वांती : क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि गुह-कार्य मंत्रालय ने ऐसे झादेश जारी किये हैं कि यदि कोई कर्मचारी विलम्ब से कार्यालय झाता है तो उसका माघे दिन का झार्कास्मक भवकाख काट दिया जायेगा;

(ख) क्या उन्हें पता है कि केन्द्रीय सरकारी तथा मर्द्ध-सरकारी कार्यालयों के हजारों कर्मचारी दिल्ली-पानीपत रेलवे सैक्शन पर स्थित कई नगरों से कार्यालयों में माते हैं;

(ग) क्या यह भी सच है कि कई संस्थाओं ने प्रभ्यावेदन दिये हैं कि कार्यालय समय में परिवर्तन के कारण इस सेक्शन की रेलगाड़ियां दिल्ली/नई दिल्ली स्टेशनों पर कार्यालय के समय से या तो बहुत पहले पहुंच जाती हैं या बहुत देर से पहुंचती हैं भौर इसके परिणामस्वरूप कर्मचारियों को बहुत मसुविधा होती है; भौर

(घ) यदि हां, तो इस सम्बन्ध में क्या कार्यवाही की गई है श्रथवा करने का विचार है ?

रेलवे संजालय में राज्य-संत्री (डा॰ राम सुभग सिंह) : (क) जी हां, लेकिन यदि प्रपरिहायं कारणों से एक महीने में मधिक से मधिक दो बार, एक घंटे तक की, देर हो जाये तो समर्थ प्राधिकारी ढारा उसे माफ कर दिया जाता है।

(ख) दफ्तर में काम करने वाले बहुन से कर्मचारी दिल्ली-पानीपत खण्ड के स्टेशनों से दिल्ली झाते हैं।

(ग) गवनंतेष्ट एम्प्लायीज एसोनिये इत, नरेला के सेकेटरी से एक घथ्यावेदन जिला है, जिसमें कहा गया है कि 2 डी॰पी॰ प्रीर 4 डी॰पी॰पानीपत-दिल्ली घटल गाइंगों के वर्तमान समय बदले जायें या एक घीर गाइंगे चलायी जाये।